

MR CHAIRMAN The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936"

The motion was adopted

SHRI PRASANNBHAI MEHTA I introduce the Bill

15.31½ hrs.

PAYMENT OF GRATUITY (AMENDMENT) BILL*

(Amendment of sections 2, 4 etc)

SHRI PRASANNBHAI MEHTA (Bhavnagar) I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act, 1972

MR CHAIRMAN The question is

'That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act 1972'

The motion was adopted

SHRI PRASANNBHAI MEHTA I introduce the Bill

15.32 hrs.

EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

(Amendment of sections 1, 2, etc)

SHRI PRASANNBHAI MEHTA (Bhavnagar) I beg to move for leave to introduce a Bill further to amend the Employees' Provident Funds and Miscellaneous Provisions Act, 1952

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Employee' Provident Funds and Miscellaneous Provisions Act 1952'

The motion was adopted

SHRI PRASANNBHAI MEHTA: I introduce the Bill

15.32½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A)

SHRI ROOP NATH SINGH YADAV (Pratapgarh) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR CHAIRMAN The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India'

The motion was adopted

SHRI ROOP NATH SINGH YADAV: I introduce the Bill

15.33 hrs

MENTAL HEALTH BILL—Contd.

By Dr Sushila Nayar

MR CHAIRMAN We now take up further consideration of the following motion moved by Dr Sushila Nayar on the 23rd March 1978, namely

"That the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto be taken into consideration"

SHRI PURNA SINHA (Tezpur) Sir, Dr Nayar's Bill is a step in the direction of looking into the cases of the mentally deranged in the society brought for medical care, confined to the procedure of their detention, confinement and care of their person and property Under the Lunacy Act, there